## GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

## LOK SABHA UNSTARRED QUESTION NO.1077 TO BE ANSWERED ON 26<sup>TH</sup> JULY, 2023

#### SALARIES OF LOADER IN FCI

†1077. SHRI RAMDAS C. TADAS:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether a loader working in Food Corporation of India (FCI) does not have the right to get salary if he meets with an accident and gets his back fractured while working and is not found fit during medical treatment;
- (b) if so, the reasons therefor; and
- (c) the number of such cases under Nagpur Division during the last three years who have not been paid salaries along with the reasons therefor?

### ANSWER

# MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI)

(a) & (b): The worker under Departmental Labour System (DLS) who is disabled by the injury accidentally occurred in or in consequence of his performance of official duty which has the effect of increasing his liability to injury beyond the ordinary risk attached to his job shall be granted Special Disability Leave. The maximum number of days of leave with pay granted should not exceed more than 120 days. If the worker remains in the disabled condition beyond 120 days, the remaining period shall be treated as half-pay leave. As the workers are covered under Workmen's Compensation Act, 1923, as amended from time to time the amount of leave salary shall be reduced by the amount of compensation payable under Clause 'd' of Sub Section 1 of Section 4 of the said Act.

Moreover, 10 Sick Leaves per year are allowed to Departmental Labour System (DLS) & Direct Payment System (DPS) workers which can be accumulated upto 120 days & 40 days respectively. Such labours can also avail leaves to their credit under such circumstances.

Injury Leaves are not allowed to DPS & No Work No Pay (NWNP) labour and no sick leaves are allowed to NWNP workers.

However, compensation is allowed to all three types of departmentalised labour system workers (DLS/DPS & NWNP) as per Workmen's Compensation Act.

(c): There are no such type of cases.